MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : 1 beg to lay on the Table a copy of the Gujarat Surviving Alienations Abolition (Second Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. GHM-4125-M-GSA-1071/8 .175-Y ın Guiarat Government Gazette dated the 29th September, 1971, under sub-section (2) of section 28 of the Gujarat Surviving Alienations Abolition Act, 1963, read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat, together with an explanatory Note. [Placed in Library See No. LT-1316/711.

CCRRECTION OF ANSWER TO USQ NO. 6719 RE GROWTH OF INDUSTRIAL HOUSES

औष्ठोगिक विकास मंत्रालय में उपमंकी (श्री सिद्धे क्वर प्रसाव : मैं औद्योगिक गृहो मे वृद्धि के बारे में श्री बी०के० दासचौध री के म्रताराकित प्रभ्न मरूया 6719 के म्रगस्त, 1971 को दिये गये उत्तर को क्षुद्ध करने के लिये तथा उत्तर को णुद्ध करने मे हुए विलम्ब के कारणो का एक विवरण मभा पटल पर रखता हं।

Statement

In the answer given to the Unstarred Question No. 6719 in the 1 ok Sabha on the 3rd August, 1971, it has *irter-alia* been stated that "the Monopolies Inquiry Commission listed in its Report 75 Groups whose total assets were found to be not less than Rs. 75 crores in 1964". This statement may kindly be corrected to read as under:—

"The Monopolies Inquiry Commission listed m its Report 75 Groups whose total assets were found to be not less than Rs. 5 crores in 1964".

Also the figures of assets given in the Statement attached to the answer are in 'Crores of Rupess'.

NATIFICATIONS UNDER EMPLOYEES PROVIDENT FUNDS AND FAMILY PENSION FUND ACT, 1952

THE DEPUTY MINISTER IN THE

MINISTRY OF LABOUR AND REHA-BILITATION (SHRI BALGOVIND VERMA): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under subsection (2) of section 7 of the Employees' Provident Funds and Family Pension Fund Act, 1952 :--

- The Employees' Provident Funds (Second Amendment) Scheme, 1971, published in Notification No. G.S.R. 731 in Gazette of India dated the 22nd May, 1971.
- (2) The Employees' Family Pension (Third Amendment) Scheme, 1971, published in Notification No. G.S.R. 1252 in Gazette of India dated the 1st September, 1971.
- (3) The Employees' Provident Funds (Third Amendment) Scheme, 1971, published in Notification No. G.S.R. 1488 in Gazette of India dated the 9th October, 1971. [Placed in Library. See No. LT-1318/71]

GUJARAT GOVERNMENT NOTIFICATION UNDER BOMBAY PRIMARY EDUCA-TION ACT, 1947

THE DEPUTY MINISTER IN THE MINISTRY OF FDUCATION AND SO-CIAL WELFARE AND IN THE DEPART-MENT OF CULTURE (PROF. D. P. YADAVA): I beg to lay on the Table a copy each of the following Gujarat Government Notifications (Hindi and English versions) under sub-section (3) of section 63 of the Bombay Primary Education Act, 1947 read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat :--

- The Bombay Primary Education (Gujarat Second Amendment) Rules, 1971. published in Notification No. K/SH/2847/PEA/1470-26317-K in Gujarat Government Gazette dated the 21th May, 1971.
- (2) The Bombay Primary Education (Gujarat Third Amendment) Rules, 1970, published in No:ification

Prevention of Insults to 8 National Honour Bill

[Shri D.P. Yadava]

No. K/SH/3383/PRF-1069/73395-K in Gujarat Government Gazette dated the 30th September, 1971. [*Placed in Library See* No. LT-1319/71].

10.03 hrs

SALARIFS AND ALLOWANCES OF MEMBER OF PARLIA-MENT (AMENDMENT) BILL*

THE MINISTER OF PARI IAMEN-TARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR : I beg to move for leave to introduce a Bill further to amend the Salarics and Allowance of Members of Parliament Act, 1954.

MR SPEAKER : The question is :-

"That leave be granted to introduce a Bill further to amend the Salaries and Allowances of Members of Parliment Act, 1954."

The motion was adopted

SHRI RAJ BAHADUR : I introduce** the Bill.

10:04 hrs

, NEWSPAPERS (PRICE CONTROL) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI NANDINI SATPATAY) : I beg to move for leave to introduce a Bill to provide for the control, in the interests of the general public, of the prices of newspapers with a view to ensuring that newspapers continue to function, in the prevailing conditions, as effective mass communication media and for securing their availability at fair prices.

MR. SPAKER : The question is :

"That leave be granted to introduce a Bill to provide for the control, in the interests of the general public, of the prices of newspapers with a view to ensuring that newspapers continue to function, in the prevailing conditions, as effective mass communication media and for securing their avalability at fair prices."

The motion was adopted

SHRIMATI NANDINI SATPATHY : I introduce the Bill.

10.05 hrs

PREVENTION OF INSULTS TO NATIONAL HONOUR BILL

THE MINISFER OF STATE IN THE MINISTRY OF HOME AEFAIRS (SHRI K. C. PANT) : On behalf of Shri F. H. Mohsin, I beg to move :

"That the following amendment made by Rajya Sabha in the Bill to prevent insults to national honour, be taken into considerations" :-

Clause 2

That at page 2, lines 5-6, the words 'without exciting or attempting to excite hatred, contempt or disaffection towards the Government' be *deleted*.' "

This is a simple amendment. I do not think I need say much on it.

MR. SPEAKER : The question is :

"That the following amendment made by Rajya Sabha in the Bill to prevent insults to national honour, be taken

*Published in Gazette of India Extraordinry, Part II, section 2, dated 20-12-71. **Introduced with the recommendation of the President.